

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 117
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructures Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Vaijayant Paliwal, Shantanu
Chaturvedi, Advs. for CoC.

For the Respondent(s):-

Mr. Yogesh Kr. Gupta, RP. Mr. Neeraj
Gupta, Adv.

ORDER

CA-551(PB)/2018

Learned counsel for the RP and RP have stated that service on jailed respondents is complete. However, no one has put in appearance on their behalf. It has further been stated by the RP Mr. Yogesh Gupta that he himself visited the jail and met with the aforesaid directors/promoters. He stated that a questionnaire was prepared by the RP and very vague reply has furnished by the aforesaid jailed respondent.

In the aforesaid facts and circumstances the RP shall take all necessary steps to capture the affairs of the company as far as possible in the given situation.

The application stands disposed of as such.

—Sd/—

(M. M. KUMAR)
PRESIDENT

—Sd/—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)